

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 182/2016  
RT No. 53/Chd/Pb./2017**

M/s. Harsoria Trading Co. ...Petitioner.

Versus


M/s. CEIGALL India Limited. ...Respondent

Present: Mr. Prashant Gupta, Advocate for Ms. Suman Jain,  
Advocate for petitioner.  
None for respondent.

The respondent was to file response to the affidavit of the counsel for the petitioner with regard to the service of notice while the matter was pending in the Hon'ble Punjab and Haryana High Court but there is no representation from the respondent. Mr. Ramneek Sehgal son of Shri Mohinder Pal Singh in whose favour the respondent-company passed the resolution to represent the respondent before the Tribunal be directed to appear in person on the next date for compliance.

List the matter for 19.04.2017.

  
(Justice R.P. Nagrath)  
Member (Judicial)

  
(Deepa Krishan)  
Member (Technical)

March 16, 2017

  
Saini